

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1005
ANSWERED ON 5th FEBRUARY, 2026**

**INSTALLATION OF VEHICLE LOCATION TRACKING DEVICES IN
LADAKH**

1005. SHRI MOHAMAD HANEEFA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Ministry has reviewed the concerns raised by taxi drivers and commercial vehicle owners in Ladakh regarding the financial burden and technical difficulties in installing Vehicle Location Tracking Devices (VLTDs) and mandatory renewal of registrations for older vehicles;**
- (b) If so, whether the Government plans to provide any financial or logistical support, such as phased implementation or assistance for small transport operators who are struggling to comply;**
- (c) the steps being taken to ensure that VLTD enforcement does not unintentionally affect the livelihoods of transport workers in remote areas where service centres and digital connectivity are limited;**
- (d) whether the Government is aware that State permits for commercial vehicles are not being issued in Ladakh, causing operational hardships for local transporters; and**
- (e) if so, the steps being taken and the proposed timeline to ensure issuance of State permits in Ladakh?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) The requirement for installation of Vehicle Location Tracking Devices (VLTDs) and emergency buttons in public service vehicles was introduced through Rule 125H of the Central Motor Vehicles Rules, 1989. The provision was incorporated pursuant to the recommendations of Justice J.S. Verma Committee after Nirbhaya Case, which had recommended the fitment of vehicle tracking systems and emergency buttons in all public service vehicles as a measure to enhance the safety of women and children.

In addition, the Government has issued regulatory notifications providing for phased implementation of AIS-140 compliant VLTDs in public service vehicles, including both old vehicles and new vehicles registered on or after 31.12.2018, National Permit vehicles, and N2 and N3 category hazardous goods vehicles, keeping in view operational and regional considerations.

Implementation and enforcement of the above mentioned provisions, including addressing specific challenges are undertaken by the concerned State/Union Territory Administrations within the overall statutory framework.

No financial assistance is provided by the Central Government to small transport operators for installation of VLTDs.

(d) and (e) With regard to issuance of State permits for commercial vehicles, the same is issued by the concerned State/UT Transport Authorities under the Motor Vehicles Act, 1988. However, as per data available on VAHAN, permits are being issued by the UT administration of Ladakh and more than 100 permits have been issued in 2026.
